

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 19
TO BE ANSWERED ON DECEMBER 11, 2018

STREET VENDORS

No.19 SHRI G.M. SIDDESHWARA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) whether the Government has any data regarding the total number of street vendors in the country and if so, the details thereof, State-wise;
- (b) whether all the State Governments have formulated and implemented rules under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act 2014 and if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether hawking zones have been created in cities across the States in the country and if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING & URBAN AFFAIRS

[SHRI HARDEEP SINGH PURI]

- (a): It is estimated that approximately 2% of the total urban population comprise street vendors.

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- (b)&(c): The Act has not been extended to State of Jammu & Kashmir. Out of the remaining, Rules under Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 have been notified by 30 States/UTs. Meghalaya has formulated and notified Rules under Meghalaya Street Vendors Act, 2014. Further, Arunachal Pradesh has adopted the Act only in May 2018. In Karnataka, Nagaland and Telangana also the Rules have been drafted.
- (d)&(e): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, is implemented by respective States/UTs by framing Rules, Scheme, Bye-laws and plan for street vending as per provisions of the Act. The plan for street vending, inter-alia, determines the vending zones, restricted vending zones and no-vending zones based on local conditions in their respective jurisdictions.
